

## Allahabad Bench

CP No.(IB)163/ALD/2019

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.09.2019

NAME OF THE COMPANY: Dr. Prashant Rastogi Singh Vs. Anand Nirog Dham Hospital Pvt. Ltd.

SECTION OF I & B CODE: 9 IBC

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Sanchit Garga	Adv.	Operational C.	Namman Rajvanshi
2.	Namman Rajvanshi	Adv.		
3.	Wasim Masood	Adv.	Respondent	Wasim
4.	Anil Tiwari	Adv.	Respondent	Wasim

**CP NO. (IB) 163/ALD/2019**

Sh. Sanchit Garga alongwith Sh. Namman Rajvanshi, Advocates for the petitioner/operational creditor and Sh. Anil Tiwari alongwith Sh. Wasim Masood for the respondent/corporate debtor are present.

Learned counsel appearing for the respondent/corporate debtor referred the order dated 20<sup>th</sup> May, 2019 and submitted that the case was fixed for hearing on maintainability and admissibility of the present IB petition and for filing relevant documents (agreement and memorandum of understanding) in this regard i.e. the reasons he has not filed detailed reply after making appearance in this case.

Under the IBC, if it is found that the petition is maintainable then it is required to be admitted and there is no other option before the Adjudicating Authority. Therefore, if the corporate debtor wanted to file detailed reply, he is directed to file by 14<sup>th</sup> October, 2019.

List the matter on 17<sup>th</sup> October, 2019.

Dated: 25.09.2019

— Sd —

A.R.K. SINHA  
MEMBER (J)